

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 7803/2019

(Arising out of impugned final judgment and order dated 11-10-2018 in CRLA No. 3910/2006 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MAHAVIR & ANR.

Respondent(s)

Date : 14-03-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. S.R. Singh (Sr. Adv)
Mr. Ankur Prakash, AOR

For Respondent(s) Mr. Rakesh Kumar, adv
Ms. Tanisha kaushal, adv

Mr. Raman Yadav, Adv
Mr. Syed Mehdi Imam, AOR

UPON hearing the counsel the Court made the following
O R D E R

List after six weeks on a non-miscellaneous day.

(ARJUN BISHT)
(COURT MASTER (SH)

(PRADEEP KUMAR)
(BRANCH OFFICER)

(ASHWANI THAKUR)
AR-CUM-PS